

02 23.09.2020

The matter is taken up through video conferencing.

On being special notice, this suo motu writ petition has been listed pursuant to order dated 16.09.2020 passed by the Supreme Court in Writ Petition(Civil) No.699 of 2016 (***Ashwini Kumar Upadhyay V. Union of India & Ors.***) regarding Special Courts for MPs/MLAs v. State of Orissa and others.

Issue notice.

Mr. A.K. Parija, learned Advocate General accepts notice on behalf of the opposite parties.

The Registry is directed to provide a required number of copies of the writ petition to him to enable him to obtain instructions and file details of the criminal cases pending before different the courts of all the districts of Odisha against sitting/former M.Ps and M.L.As.

The Registrar General, Orissa High Court, Cuttack shall also file an affidavit with regard to infrastructure, such as staff, building etc. provided for expeditious disposal of the criminal cases and ensure early completion of trial of such matters. He shall also mention particulars of cases in which proceedings have been stayed by the superior court, this Court or the court of sessions.

The matter to come up on 19.10.2020.

As Lock-down period is continuing for COVID-19, learned counsel for the petitioner may utilize the soft copy of this judgment available in the High Court's official website or print out thereof at par with certified copies in the manner prescribed, vide Court's Notice No.4587 dated 25.03.2020.

***(Mohammad Rafiq)***  
***Chief Justice***

***(DR. B.R. SARANGI)***  
***JUDGE***